

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-512/ND/2017

In the matter of :
Beans & More Hospitality

.. PETITIONER

SECTION :
Under Section 7 of IBC, 2016

Order delivered on 21.12.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Ms. Madhu Sudha Sharma, Advocate
For the Respondent/Corporate Debtor :


For the intervene :

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present and represents that an advance copy of the reply has been duly sent to the Ld. Counsel for the petitioner. Petitioner seeks some time to file the rejoinder. For the said purpose, time is granted.

Post the matter on 25.1.2018.

Surjit
21.12.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)